

Court-II

**Before the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)**

IA No. 319 of 2016 in Appeal No.25 of 2014

Dated : 22nd July, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**M/s SESA Sterlite Ltd. ... Appellant(s)
Versus
Odisha Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant : Ms. Poonam Verma and Mr. Akshat Jain
Counsel for the Respondent(s) : Mr. Rutwik Panda, Mr.G.Umapathy and Ms. Anshu malik for OERC, R.1
Mr. R.K. Mehta, Mr. Abhishek Upadhyay and Ms. Himanshi Andley for GRIDCO, R.2

ORDER

IA No.319 of 2016 in Appeal No.25 of 2014 seeking some clarifications/rectifications in our judgment dated 10.05.2016 has been moved. These errors are said to be typographical errors to which we have gone into. Such kind of very minor so called errors cannot be corrected in the judgment of this Appellate Tribunal. These errors are meaningless and insignificant resulting in no uncertainty or ambiguity. We have seen carefully the nature of so called errors. This IA is without substance and liable to be dismissed and accordingly ***dismissed.***

**(I. J. Kapoor)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**